

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 146 of 2011

Dated: 11^h January, 2012

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

**Shree Krishna Captive Energy
P. Ltd.**

....

Appellant (s)

Versus

**Haryana Vidyut Prasaran Nigam
Ltd. & Ors.**

...

Respondent(s)

Counsel for the Appellant(s) : Ms. Radhika Kolluru

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan for
HPERC**

ORDER

Learned counsel for the appellant is present and submits that service has been effected upon all the respondents. Respondent no.2 has already filed reply and there has not been any appearance on behalf of the respondent no 3. Learned counsel for the State Commission submits that the Commission will file written note of submissions in the course of hearing of the appeal.

Accordingly, matter is fixed for hearing on 20th January, 2012.

**(V.J. Talwar)
Technical Member**

rkt/ss

**(P.S. Datta)
Judicial Member**